

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

for hearing

Bereh

3/11/03

for hearing

Bereh

17/11/03

For copies of final order dt. 18.11.03 issued to counsel for both sides.

25/11/03

25.11.03

28.10.03

Adjournd to 04.11.03.

Vice-Chairman.

Member (S)

04.11.03

On the basis made on behalf of the 1st. Counsel for the applicant, as a last chance, the matter is adjourned to 18.11.03.

Vice-Chairman.

Member (S)

Order dated 18.11.03

Applicant in this O.A. had come with a prayer that he may be promoted to the post of Letter/Auto High Swilhal Grade-II. Learned Counsel for the applicant has filed a Memo stating that the applicant, in the meantime, has already been promoted to this rank and therefore, he does not want to press the O.A.

In view of the fact that the prayer has already been granted by the Respondents by promoting the applicant, we do not think that there is any more need to keep this O.A. in our file, since it has become infructuous. Accordingly, the O.A. is closed as infructuous.

J.

18/11.

Member (A)

Member (J)